

(39)

Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

O.A. No. 373/91

Date of Decision : 11.6.92

T.A.No.

Mr. Ch. Ramamohan Rao

Petitioner.

Mr. Duba Mohan Rao

Advocate for the
petitioner (s)

Versus

The Chief Commissioner of I.T., Hyderabad

Respondent.

Mr. N. Bhaskar Rao

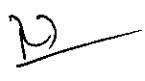
Advocate for the
Respondent (s)

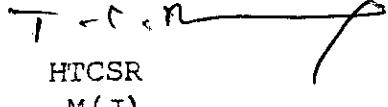
CORAM :

THE HON'BLE MR. R. Balasubramanian, Member (Admn.)

THE HON'BLE MR. T. Chandrasekhara Reddy, Member (Judl.)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on columns 1, 2, 4
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)


HRBS
M(A)


HTCSR
M(J)

(40)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD.

ORIGINAL APPLICATION NO.373 of 1991

DATE OF JUDGMENT: 11th June 1992

BETWEEN:

Mr. Ch. Rama Mohan Rao

.. Applicant

AND

The Chief Commissioner of
Income Tax, Andhra Pradesh,
Hyderabad.

.. Respondent

COUNSEL FOR THE APPLICANT: Mr. Duba Mohan Rao

COUNSEL FOR THE RESPONDENTS: Mr. N. Bhaskar Rao, Addl. CGSC

CORAM:

Hon'ble Shri R. Balasubramanian, Member (Admn.)

Hon'ble Shri T. Chandrasekhara Reddy, Member (Judl.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI R. BALASUBRAMANIAN, MEMBER (ADMN.)

contd....

SK 28

1. The Chief Commissioner of Income-tax,
A.P. Hyderabad.
2. The copy to Mr. Duba Mohan Rao, Advocate, 60/3RT,
Vijayanagar colony, Hyd.
3. One copy to Mr. N. Bhaskar Rao, Addl. CGSC. CAT. Hyd.
4. One spare copy.
5. One copy to Mr. T. Chandra Sekhar Reddy, Hawali. M(5)
CAT. Hyd

pvm.

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C.O. S.C.C.
Received 2
on 16/6/82
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Heard Mr. GVRS Vara Prasad on behalf of the applicant and Mr. Naram Bhaskar Rao for the respondent.

2. The request of the applicant for alteration of his date of birth has been turned down by the respondent vide Annexure-I among other grounds that the application for the change of date of birth was made by the applicant long after five years limit as stipulated in Note 5 below F.R.56. The Full Bench of this Tribunal in Mallala Sree Rama Murthy, has struck down ⁱⁿ the effect of the limit of five years. We, therefore, direct the respondent to entertain the representation made by the applicant for alteration of his date of birth. The applicant produced a number of records including the birth extract in support of his claim that his date of birth should be 2.5.1937. The respondent is directed to examine the case on merits and decide the representation and pass final orders within a period of six months from the date of receipt of this order. If the applicant is aggrieved with the final orders passed by the respondent, he is at liberty to approach this Tribunal with a fresh OA thereafter.

3. With the above directions, this OA is disposed of with no order as to costs.

(Dictated in the open Court).

Balasubramanian

(R. BALASUBRAMANIAN)
Member (Admn.)

T. Chandrasekhara Reddy

(T. CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 11th June, 1992.

822/6/2
Deputy Registrar (J)